

218(85)

112/3

(4)

Hon. D.S. Misra - Am.
 Hon. G.S. Sharma - JM

Shri Bhagwant Prasad for the applicant is present and moved an application in this case along with a copy of the letter of the respondents stating that the respondents have admitted the claim of the applicant and there is nothing to be decided by the Tribunal except the question of costs. Shri K.C. Sinha for the respondents also admits that the respondents have granted the necessary relief to the applicant and the case has become infructuous. We have heard the learned counsel for the parties on the question of costs. Let the respondents to pay ^{of this case} Rs-150/- (one hundred fifty) as costs to the applicant. ~~Thereafter,~~ There remains nothing for adjudication and the petition having become infructuous is disposed of accordingly.

JM

Am.
 Am.

agreed
 21/8